

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.3119
ANSWERED ON 04.08.2022**

ACQUISITION OF LAND FOR NTPC PLANT

†3119. SHRIMATI GOMATI SAI:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has provided compensation and jobs for acquiring farmers land for the establishment of NTPC plant in Lara and Tilaipali village in Raigarh district of Chhattisgarh;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (c) : The land acquisition is carried by the District Administration/ Appropriate Govt., under the extant Land Acquisition (LA) Act; on NTPC's requisition for required land for the Project. NTPC deposits the demanded amount to the respective Land Acquisition Authority/ District Administration for disbursement of the amounts of due compensation to the concerned farmers.

As far as jobs are concerned, these are not committed under the extant LA Act. However, the construction and operation stages of the project do give rise to various job opportunities.

The details of compensation & jobs are given as under:

NTPC Lara -

The State Govt. had acquired the private land through CSIDC, Raipur (Chhattisgarh State Industrial Development Corporation) for NTPC Lara, measuring 1929.20 acre and CSIDC has handed over land to NTPC Lara on 99 years lease basis. The total amount of Rs.292.35 Cr towards land acquisition has been deposited by NTPC with CSIDC-Raipur for disbursement of compensation to land losers through the District Administration.

NTPC Lara, in consultation with stakeholders, has offered compensation under the R&R plan which has also been approved by the State Govt.

Accordingly, till date 1821 Land oustees out of 2449 Land oustees have received the R&R grant from NTPC. The R&R dispensation by NTPC for the eligible beneficiaries is being processed after due documentation.

Further, till date, as against notified available vacancies for 79 regular posts at NTPC Lara, 57 candidates found suitable from Project Affected Families, were selected and provided employment.

Talaipalli Coal Mining Project (Talaipalli CMP) -

The Central Govt. (Ministry of Coal, Govt. of India) had acquired the private land admeasuring 2959 acre for NTPC Talaipalli Coal Mining Project under CBA (Coal Bearing Areas) Act & an amount of Rs. 250.83 Cr has already been disbursed as compensation by the Competent Authority. Further, 788.46 acre of private land has been acquired by the State Govt. of Chhattisgarh under the LA(Land Acquisition) Act 1894 / RFCTLARR (Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement) Act 2013 for which an amount of Rs. 176.87 Cr was deposited with the District Administration for the disbursement of compensation.

For the land acquired under the CBA Act, compensation for 95 percent of the land and related assets have been paid by the Competent Authority (as notified under Section 3 of the CBA Act by the Ministry of Coal, Govt. of India) while for the land acquired under the RFCTLARR Act 2013, almost 88 percent of compensation has been paid to the landowners by the District Administration.

NTPC, in consultation with the stakeholders has decided the R&R package, approved by the State Govt. where-in the eligible PAFs (Project Affected Families) shall be given R&R grants.

Out of 3379 eligible PAFs, 2788 PAFs have been paid R&R grants. For the balance PAFs, the process of payment of R&R grants is under progress, as mining is an ongoing process.

In addition to the above, secondary employment opportunities like shops, contractual works, vehicle contracts, etc. are also extended to the Project Affected Families.
